

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 03rd MAY, 2024

No. 134 A :The Civil Judge (Senior Division) named in Column No. (2) of the table given below is appointed as Civil Judge (Senior Division)-I in the Judgeships to be stationed ordinarily at the place mentioned in column No. (3) of the table.

As indicated in Column No. (4), the Civil Judge (Senior Division)-I is also vested with the powers of a Judge of a Court of Small Causes with the necessary pecuniary and territorial jurisdiction for the trial of suits cognizable by such a Court.

The powers vested as per Column No. (4) should not, however, be exercised by the Officer concerned unless it is published in the Jharkhand Gazette or the District Gazette.

Sl. No.	Name of the Officers with Designation and present place of posting (with judgeship) [UOT/UOP, if any]	a) Designation at the new station b) Place where the officer is to be ordinarily stationed at c) Name of the judgeship in which appointed on transfer	Special powers with which the officer is vested at the new station.
(1)	(2)	(3)	(4)
1.	Ms. Kamala Kumari, Civil Judge (Sr. Div.)-cum-J.M., Rajmahal (Sahibganj).	a) Civil Judge (Sr. Division) b) Rajmahal c) Sahibganj	XXXXX

By order of the Court/-

Sd/-(Mohammad Shakir)

Registrar General

Memo. No. /Apptt. Dated Ranchi, the 03rd May, 2024

Copy forwarded to the Principal District & Sessions Judge, Sahibganj for information and communication to the Officer concerned.

The concerned Principal District & Sessions Judge is requested to see that the notification is published in the District Gazette within the time prescribed as per Court's letter No.7988-8020 dated 11.06.1986.

Sd/- (Mohammad Shakir)

Registrar General

Memo. No. 1849 /Apptt. Dated Ranchi, the 03rd May, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/the Dy. Commissioner of the concerned District for information and necessary action.

(The Dy. Commissioner is requested to get the notification published in the District Gazette within fortnight from the receipt of this order).

Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 03rd MAY, 2024

No. 135 A: The Officer named in Column No.2 is transferred and/ posted as Civil Judge (Senior Division) in the Judgeship to be stationed ordinarily at place as mentioned in Column No.3 of the table given below:-

Sl. No	Name of the officers with designation and present place of posting (with Judgeship/ Department)	a) Designation at the new station. b) Place where the officer is to be ordinarily stationed at. c) Name of the Judgeship in which appointed on transfer.
1	2	3
1.	Mr. Ranjay Kumar, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	a) Civil Judge (Senior Division) b) Rajmahal c) Sahibganj

By Order of the Court/-
Sd/-Mohammad Shakir
Registrar General

Memo. No. 1850 /Apptt. Dated Ranchi, the 03rd MAY, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ the Principal District & Sessions Judge, Jamshedpur & Sahibganj for information and communication to the Officer concerned with a direction to join his new assignment accordingly.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 03rd MAY, 2024

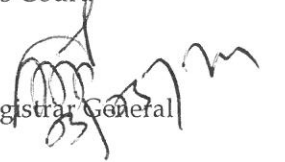
No. 136 A : The Officers named in Column No.2 of the table given below are transferred and posted as District & Additional Sessions Judges of the Districts, as mentioned in Column No.3 of the table with immediate effect:-

Sl.No.	Name of the Officers with designation and present place of posting	New place of posting as
1	2	3
1.	Mr. Chaudhary Ahsan Moiz, District & Additional Sessions Judge, Pakur	District & Additional Sessions Judge, Seraikella-Kharsawan.
2.	Mr. Kumar Kranti Prasad, District & Additional Sessions Judge, Seraikella-Kharsawan	District & Additional Sessions Judge, Pakur.

By order of the Court/-
Sd/- Mohammad Shakir
Registrar General

Memo. No. 1851 /Apptt. Dated Ranchi, the 03rd May, 2024

Copy forwarded to the Principal Secretary to the Government, Department of Personnel, Administrative Reforms & Rajbhasha, Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Doranda, Ranchi / the Principal District & Sessions Judge, Pakur & Seraikella-Kharsawan and the Officers concerned for information and needful/the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 03rd MAY, 2024

No. 137 A: In exercise of the powers conferred under Sub Section (2) of Section 12 of the Criminal Procedure Code, the Officer named in Column No.2 is also appointed as Additional Chief Judicial Magistrate for the District mentioned against her name and to vest her with all the powers of a Chief Judicial Magistrate under the Criminal Procedure Code, 1973 (Act 2 of 1974), or under any other law for the time being in force as the High Court may direct, which she will exercise only in the District/Subdivision mentioned against her name in Column No.4.

Sl. No.	Name of the Officers with designation and present place of posting.	Name of the District	Name of the Subdivision
1	2	3	4
1.	Ms. Kamala Kumari, Civil Judge (Sr. Div.)-cum-J.M., Rajmahal (Sahibganj).	Sahibganj	Rajmahal

By Order of the Court/-

Sd/-(Mohammad Shakir)

Registrar General

Memo. No. 1852/Apptt. Dated Ranchi, the 03rd May, 2024

Copy forwarded to the Principal District & Sessions Judge, Sahibganj for information and communication to the Officer concerned/Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasa, Govt. of Jharkhand, Ranchi / the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi / the Accountant General (A&E), Jharkhand, Ranchi/ the Central Project Co-ordinator, e-Courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading in the official website of this Court/ Dy. Commissioner and Superintendent of Police of the concerned District for information and necessary action.

Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 03rd May, 2024

No. 138 A: The Judicial Officers named in Column no. 02 are transferred/ posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below.

Further, in exercise of powers conferred under Sub-section 3 of Section 11 of the Code of Criminal Procedure 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class upon the Judicial Officer named in Column no. 02 to be exercised at their respective place of new posting, shown in Column no. 03 of the table:-

Sl. No.	Name of the officer with designation and present place of posting	New place of posting on transfer
<i>01</i>	<i>02</i>	<i>03</i>
1.	Mr. Ranjay Kumar, Civil Judge (Sr. Div.)-cum-J.M., Jamshedpur	Rajmahal (Sahibganj)
2.	Ms. Divya Raghav, Civil Judge (Junior Division), Dhanbad [UOT as Civil Judge (Junior Division)-cum-J.M.-cum- Spl Court, elected MP/MLA, Daltonganj]	Ranchi
3.	Mrs. Pooja Pandey, Addl. Civil Judge (Junior Division)-cum-J.M., Dhanbad [UOT as Addl. Civil Judge (Junior Division)-cum-J.M., Ranchi]	Chaibasa
4.	Ms. Purnima Tirkey, JM-cum-Addl. Civil Judge (Jr. Div.), Hazaribagh [UOT to Ranchi]	Madhupur (Deoghar)
5.	Ms. Dhriti Dhairya, Addl. Civil Judge (Jr. Div.)-cum-J.M., Madhupur (Deoghar)	Bokaro
6.	Mr. Amit Akash Sinha, SDJM-cum-Judge Incharge-cum-Civil Judge (Jr. Div.), Chandil (Seraikella-Kharsawan)	Daltonganj
7.	Mr. Pratik Ranjan, J.M.-cum-Addl. Civil Judge (Jr. Div.), Rajmahal (Sahibganj)	Deoghar
8.	Mr. Bankim Chandra Chatterjee, J.M.-cum-Judge Incharge, Deoghar	Deoghar
9.	Ms. Babita Mittal, J.M.-cum-P.M., JJB, Deoghar	Giridih

Accordingly, the aforesaid officers are directed to join their new assignment at the Judgeship as mentioned in Column No. 03 of the table above before the concerned Principal District & Sessions Judges of Jharkhand/ the Judicial Commissioner, Ranchi with immediate effect.

Further, the concerned Principal District and Sessions Judges of Jharkhand and the Judicial Commissioner, Ranchi are hereby directed to use their own discretionary powers in distributing judicial works amongst aforesaid officers.

By Order of the Court,

Sd/- Mohammad Shakir

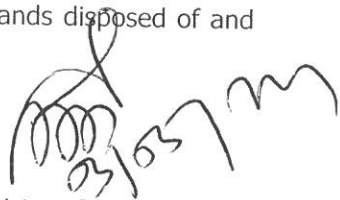
Registrar General

Memo No. 1853 /Apptt.

Dated Ranchi the 03rd May, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges of Jharkhand and the Judicial Commissioner, Ranchi for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

The representation submitted by officers figured at Sl. No. 2 and 3, stands disposed of and they are not entitled to get displacement and transfer allowance.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 03RD MAY, 2024

No. 139 A: The Judicial officer named in Column no. 02 are posted as Civil Judge (Junior Division), permanent Court in the Judgeship and station mentioned in Column no. 03 of the table given below.

As mentioned in Column no. 04, the officer concerned is also vested with the powers conferred under sub-section (2) of Section 19 of the Bengal, Agra and Assam Civil Courts Act, 1887 (Act XII of 1887) as amended by the Bengal, Agra and Assam Civil Courts (Jharkhand Amendment) Act, 2018 to try, under the ordinary procedure, the original suits of pecuniary and territorial jurisdiction.

As further mentioned in Column no. 04, the officer concerned is also vested with the powers of a Judge of the Court of Small Causes for the trial of suits cognizable by such a Court with the necessary pecuniary and territorial jurisdiction.

The powers vested in Column no. 04 should not, however, be exercised by the officers concerned unless the same is published in the Jharkhand Gazette or in the District Gazette.

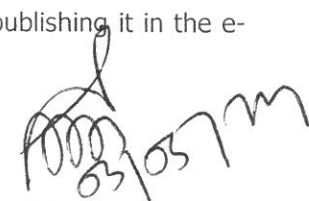
Sl. No.	Name of the officer with designation and present place of posting	a) Designation at the Station b) Place where the officer is to be ordinarily stationed at c) Name of the Judgeship in which posted	Special power with which the officer is vested at the station/new station. a) Under Bengal, Agra & Assam Civil Courts Act (under ordinary procedure) b) Under the Provincial small cause Court's Act, 1887.	Designation of the officers after vesting the powers of Civil Judge (Junior Division) & others
01	02	03	04	05
1.	Mr. Amit Akash Sinha, SDJM-cum-Judge Incharge-Civil Judge (Jr. Div.), Chandil (Seraikella-Kharsawan)	(a) Civil Judge (Junior Division) (b) Daltonganj (c) Daltonganj	(a) Rs. 7,00,000/- within the local limits of Daltonganj Munsifi (b) S.C.C. powers of Rs.1,000/- within the local limits of Daltonganj Munsifi	Civil Judge (Junior Division)-cum-J.M.-cum- Spl Court, elected MP/MLA, Daltonganj

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1854 /Apptt.

Dated Ranchi the 03rd May, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge Daltonganj & Seraikella-Kharsawan for information and (communication to the Officers concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for publishing it in the e-Gazette & uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI
NOTIFICATION
THE 03RD MAY, 2024

No. 140 A: The Judicial Officers named in Column No. 2 are designated as Additional Civil Judge (Junior Division) at the place mentioned against her name given in Column No. 3 of the table given below.

Sl. No.	Name of the officer with designation and present place of posting	Name of Judgeship/place	New Designation of the officer
01	02	03	04
1.	Ms. Divya Raghav, Civil Judge (Junior Division), Dhanbad [UOT as Civil Judge (Junior Division)-cum-J.M.-cum- Spl Court, elected MP/MLA, Daltonganj]	Ranchi	Additional Civil Judge (Jr. Div.)-cum-J.M.
2.	Mrs. Pooja Pandey, Addl. Civil Judge (Junior Division)-cum-J.M., Dhanbad [UOT as Addl. Civil Judge (Junior Division)-cum-J.M., Ranchi]	Chaibasa.	Additional Civil Judge (Jr. Div.)-cum-J.M.
3.	Ms. Purnima Tirkey, JM-cum-Addl. Civil Judge (Jr. Div.), Hazaribagh [UOT to Ranchi]	Madhupur (Deoghar)	Additional Civil Judge (Jr. Div.)-cum-J.M.
4.	Ms. Dhriti Dhairya, Addl. Civil Judge (Jr. Div.)-cum-J.M., Madhupur (Deoghar)	Bokaro	Addl. Civil Judge (Jr. Div.)-cum-J.M.
5.	Ms. Babita Mittal, J.M.-cum-P.M., JJB, Deoghar	Giridih	Addl. Civil Judge (Jr. Div.)-cum-J.M.

The concerned Principal District and Sessions Judges including the Judicial Commissioner, Ranchi are hereby directed to ensure the transfer of Civil Cases to this court as per requirement, in terms of the provisions of section 13(2) of the Bengal, Agra and Assam Civil Court's Act, 1887.

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1855 /Apptt.

Dated Ranchi the 03rd May, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Accountant General (A&E), G.E. 5, Doranda, Ranchi / the concerned Principal District & Sessions Judges and the Judicial Commissioner, Ranchi for information and (**communication to the Officers concerned**)/ the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.

The representation submitted by officers figured at Sl. No. 1 and 2 stands disposed of and they are not entitled to get displacement and transfer allowance.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

The 03RD MAY, 2024

No. 141 A: The Judicial Officers named in Column no. 02 are posted as Judicial Magistrate at the places mentioned against their names given in Column no. 03 of the table below;

Also in exercise of powers conferred under sub-section (3) of Section 11 of the Code of Criminal Procedure, 1973 (Act 2 of 1974), the Court has been pleased to confer the powers of Judicial Magistrate 1st class, with immediate effect, upon the Judicial officers named in Column no. 2 for the Districts mentioned against their names, given in Column no. 3 of the table below;

Further, in exercise of powers conferred under sub-section 3 (a) of Section 12 of the said Criminal Procedure Code, these officers are also designated as **Sub-Divisional Judicial Magistrates**, with immediate effect, for the Subdivision noted against their respective names in "(c)" of Column no. 3 of the said table.


Sl. No.	Name of the officer with designation and present place of posting	(a) Station transferred/ posted to (b) Name of the Judgeship (c) Name of the Sub-division	Designation of the officers after vesting the powers of SDJM & others
01	02	03	04
1.	Ms. Punam Kumari, Addl. Civil Judge (Jr. Div.)-cum-J.M., Gumla	(a) Gumla (b) Gumla (c) Gumla	S.D.J.M., Gumla
2.	Mr. Amit Khanna, SDJM, Chandil (Seraikeella-Kharsawan)	(a) Seraikeella (b) Seraikeella (c) Chandil	SDJM-cum-Judge Incharge-cum-Civil Judge (Jr. Div.), Chandil (Seraikeella-Kharsawan)

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1856 /Apptt.

Dated Ranchi the 03rd May, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the Principal District and Sessions Judge, Gumla & Seraikeella-Kharsawan for information and (communication to the Officers concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General

HIGH COURT OF JHARKHAND, RANCHI

NOTIFICATION

THE 03RD MAY, 2024

No. 142 A : The Officers named in Column No. 02 are transferred/ posted as Registrars/ Judges In-charge, Civil Courts, at the places mentioned against their respective names in Column no. 03 of the table below, to do the administrative duties in those Judgeships :-

SI No.	Name of the officer with designation and present place of posting	Station where duties are to be performed	Designation of the officers after designated as Registrar & others
01	02	03	04
1.	Mr. Pratik Ranjan, J.M.-cum-Addl. Civil Judge (Jr. Div.), Rajmahal (Sahibganj)	Deoghar	J.M.-cum-Judge I/c, Deoghar
2.	Mr. Amit Khanna, SDJM, Chandil (Seraikeella-Kharsawan)	Chandil (Seraikeella-Kharsawan)	SDJM-cum-Judge Incharge-cum-Civil Judge (Jr. Div.), Chandil (Seraikeella-Kharsawan)

By order of the Court,
Sd/- Mohammad Shakir
Registrar General

Memo No. 1857 /Apptt.

Dated Ranchi the 03rd May, 2024

Copy forwarded to the Principal Secretary, Department of Personnel, Administrative Reforms & Rajbhasha, Government of Jharkhand, Ranchi/ the Principal Secretary, Law (Judicial) Department, Government of Jharkhand, Ranchi/ the Senior Accounts Officer, G.E. 5, Accountant General (A&E) Jharkhand, Doranda, Ranchi/ the concerned Principal District and Sessions Judges for information and (communication to the Officer concerned) / the Central Project Co-ordinator, e-courts Project, High Court of Jharkhand, Ranchi with a request to take necessary steps for uploading the same to the official website of this Court.


Registrar General